

NOTIFICATION

No. HFW-SCH-I-COVID-0025-2020 12556 /H, Date. 01.06.2020

In exercise of the powers conferred by sections 2 and 3 of the Epidemic Diseases Act, 1897 (3 of 1897) the State Government do hereby make the following Regulations further to amend the Odisha COVID-19 Regulations, 2020 issued under Notification No.HFW-SCH-I-EMER-0001-2020/9570/H, dated 3rd April, 2020 of the Government of Odisha in Health & Family Welfare Department as amended vide Notification No.9695/H, dtd.09.04.2020 & Notification No.9836/H, dtd.16.04.2020 of the Government of Odisha in Health & Family Welfare Department namely:-

- 1. (a) These regulations may be called The Odisha COVID-19 (Third Amendment) Regulations, 2020.
 - (b) These regulations shall come into force with immediate effect.
- 2. In the said Regulations in Regulation 10-A, after the words, "shall compound the offence on payment of" the words, "five hundred rupees for the first, second and on payment of one thousand rupees for the subsequent offences" shall be inserted in place of "two hundred rupees for the first, second and third offence and on payment of five hundred rupees for the subsequent offences".

By order of the Governor,

Joint Secretary to Government

Memo No. 12557 /H, Date. 01.06.2020
Copy forwarded to the Gazette Cell, Lokaseva Bhavan, C/o. Commerce
Department. Bhubaneswar with a request to publish this notification in the next issue
of the Odisha Extraordinary Gazette and supply 50 (fifty) copies of the same to this
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01.06.
Department for record. Joint Secretary to Government.
Memo No. 12558/H, Date. 01. 06-2000
Memo No. 12558 /H, Date. 01.06-2000 Copy forwarded to the AG (A & E), Odisha Bhubaneswar for information and
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Joint Secretary to Government.
Joint Secretary to Government.
Memo No. 12559 /H, Date. 01-06-2020 Copy forwarded to All Departments/ All HoDs / DG (Police), Cuttack /
Copy forwarded to All Departments/ All HoDs / DG (Police), Cuttack /
Member, Board of Revenue / All RDCs / All Collectors / Commissioner of Police,
Bhubaneswar-Cuttack / All Superintendents of Police / All CDM&PHOs / All
Superintendents of Govt. MC&Hs / All Municipal Commissioners of Municipal
Corporations / All Sub-Collectors / All BDOs / All Tahasildars / All Executive Officers
of Urban Local Bodies for information and necessary action.
of Urban Local Bodies for information and necessary action.
01.06.20
Joint Secretary to Government.
Memo No. 12560 /H, Date. 01.06.2020
Copy forwarded to all Directors under Health & Family Welfare Deptt./ MD,
NHM, Odisha, Bhubaneswar / MD, OSMCL, Bhubaneswar / Director, Tourism,
Bhubaneswar /State Surveillance Officer, O/o. DPH, Odisha for information and
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necessary action.
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Momo No. 12561 /H. Date. 0/ 06, 2020
Memo No. 1256/ /H, Date. 6/- 06.2020 Copy forwarded to all Sections of Health & Family Welfare Department for
information and necessary action.
1.06.2029
Joint Secretary to Government.
Memo No. 12562 /H, Date. 01.06.2020 Copy forwarded to the PS to Chief Minister, Odisha / P.S to Minister, Health &
Convitor and to the PS to Chief Minister Odisha / P S to Minister Health &
FW, Odisha / P.S to Chief Secretary, Odisha / P.S to ACS to Govt., Health & FW
Department for kind information of Hon'ble Chief Minister / Minister, Health & FW /
Chief Secretary / ACS, Health & FW Department respectively.
Chief Secretary / ACS, Fleath & FVV Department respectively.
(15, Ab. 202)
Joint Secretary to Government.
Joint Georgiany to Government.